

27.2.92

SPM/CAVH

357/11

Mr. Rajendran Nair/Ranakumar th.proxy
SCGSC through proxy & Ajith Narayanan, AGSC

Heard. M.P. allowed. Counter affidavit mentioned
therein will be relevant for this case also. Heard in part.
List for further hearing on 28.2.92(AN).

27.2.92

28.2.92. (Counsel as mentioned above)

We have heard the arguments of the learned counsel
for both the parties. In the interest of justice and considering
that a vital question in all these cases are involved we have admitted
all the applications and condone the delay if there has been in
any one of them. In certain cases we are told that representations
are not been filed. Considering that the issues involved are identical
we need not delay the matters in this application by going through
the formality of requiring applicants to file a representation especially
when identical applications are pending before us.

Accordingly, the objection regarding non submission
of representation is also overruled.

JUDGMENT on 31.3.92.

28.2.92

21-4-92

SPM & D NH

Orders pronounced in open court.

M S
21-4-92

PO issued
file closed
2
MO 2015